

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Women University Multan Act, 2010

15 of 2010

[02 August 2010]

CONTENTS

CHAPTER 1:- PRELIMINARY

- 1. Short Title And Commencement
- 2. Definitions

CHAPTER 2:- THE UNIVERSITY

- 3. Establishment Of The University
- 4. Functions Of The University
- 5. University Open To All Female Gender
- 6. <u>Increase In Fee</u>
- 7. Jurisdiction

CHAPTER 3:- OFFICERS OF THE UNIVERSITY

- 8. Officers Of The University
- 9. Chancellor
- 10. Inspection And Inquiry
- 11. Vice Chancellor
- 12. Powers Of The Vice Chancellor
- 13. Pro-Vice Chancellor
- 14. Registrar
- 15. Treasurer
- 16. Controller Of Examinations
- 17. Appointments

CHAPTER 4:- <u>AUTHORITIES OF THE University</u>

- 18. Authorities Of The University
- 19. The Syndicate
- 20. Powers And Duties Of The Syndicate
- 21. Academic Council
- 22. Powers And Duties Of The Academic Council
- 23. Board Of Faculty
- 24. Board Of Advanced Studies And Research
- 25. Functions Of The Board Of Advanced Studies And Research
- 26. Selection Board
- 27. Functions Of The Selection Board
- 28. Finance And Planning Committee

- 29. Functions Of The Finance And Planning Committee
- 30. Appointment Of Committees By Authorities

CHAPTER 5 :- STATUTES, REGULATION AND RULES

- 31. Statutes
- 32. <u>Regulations</u>
- 33. Rules

CHAPTER 6 :- FINANCIAL PROVISIONS

- 34. <u>University Fund</u>
- 35. Budget, Audit And Accounts

CHAPTER 7 :- MISCELLANEOUS

- 36. Appeal To Syndicate
- 37. Removal Of Difficulties
- 38. Indemnity

Women University Multan Act, 2010

15 of 2010

[02 August 2010]

An Act to provide for the establishment of the Women University, Multan. Preamble.- Whereas it is expedient to provide for the establishment of the Women University Multan and for ancillary matters; It is enacted as follows:-

CHAPTER 1
PRELIMINARY

1. Short Title And Commencement :-

- (1) This Act may be cited as the Women University Multan Act 2010.
- (2) It shall come into force at once.

2. Definitions :-

In this Act-

- (a) "Academic Council" means the Academic Council of the University;
- (b) "affiliated college" means a college or institute affiliated with the University;
- (c) "Authority" means an Authority of the University;
- (d) "chairperson" means the head of a department, principal of a constituent college or director of an institute;

- (e) "Chancellor" means the Governor of the Punjab;
- (f) "Commission" means the Higher Education Commission set up under the Higher Education Commission Ordinance, 2002 (LIII of 2002);
- (g) "constituent college" means a college maintained and administered by the University;
- (h) "Controller of Examinations" means the Controller of Examinations of the University;
- (i) "Dean" means the head of a faculty of the University;
- (j) "department" means a teaching department maintained and administered by the University in the prescribed manner;
- (k) "faculty" means an administrative and academic unit of the University consisting of one or more departments, institutes or constituent colleges;
- (I) "Government" means the Government of the Punjab;
- (m) "institute" means an institute established, maintained and administered by the University;
- (n) "prescribed" means prescribed by the rules, statutes or regulations;
- (o) "Registrar" means the Registrar of the University;
- (p) "Search Committee" means the Search Committee consisting of at least three persons constituted by the Government for making recommendations for the appointment of the Vice Chancellor;
- (q) "statutes", "regulations" and "rules" mean respectively the statutes, regulations and rules made under the Act;
- (r) "Syndicate" means the Syndicate of the University;
- (s) "teacher" includes a Professor, Associate Professor, Assistant Professor, Lecturer, Teaching Assistant, Demonstrator and Instructor engaged whole-time by the University and such other person as may be prescribed;
- (t) "Treasurer" means the Treasurer of the University;
- (u) "University" means the Women University Multan; and
- (v) "Vice Chancellor" means the Vice Chancellor of the University.

CHAPTER 2
THE UNIVERSITY

3. Establishment Of The University :-

- (1) The Government shall, by notification, establish a University to be called the Women University Multan with its campus located at Multan.
- (2) The University shall be a body corporate having perpetual

succession and a common seal with power to acquire, hold and dispose of property and shall, by the said name, sue and be sued.

- (3) The University may, with the approval of the Government, open a sub-campus of the University.
- (4) The University shall consist of the following:-
- (a) Chancellor;
- (b) Vice Chancellor;
- (c) Pro-Vice Chancellor;
- (d) members of an Authority,
- (e) chairpersons and Deans;
- (f) teachers and students of the University; and
- (g) officers and members of the staff of the University.

4. Functions Of The University :-

- (1) The University shall-
- (a) provide for education in such branches of knowledge as it may deem fit, and make provisions for research, service to the society and for the application, advancement and dissemination of knowledge in such manner as it may determine;
- (b) establish, maintain and administer a department, constituent college or an institute;
- (c) establish and support other facilities for education, training and research;
- (d) prescribe courses of studies;
- (e) decide teaching methods and strategies in order to ensure the most effective educational and training programmes;
- (f) hold examinations in the prescribed manner and, if a person qualifies the examination, award degree, diploma, certificate and other academic distinction to the person;
- (g) prescribe the terms and conditions of employment of the officers, teachers and other employees of the University;
- (h) engage, where necessary, a person on contract for specified duration and to specify the terms of the engagement;
- (i) provide career counselling and job search services to the students and alumni;
- (j) maintain linkages with alumni;
- (k) provide and support the academic development of the faculty of the University;
- (I) confer degree on a person who has successfully conducted research in the prescribed manner;
- (m) institute Professorship, Associate Professorship, Assistant

Professorship and Lecturership or any other post and may appoint a person on the post;

- (n) create a post for research, extension, administration or other related purposes and appoint a person to the post;
- (o) institute and award financial assistance to students in need, fellowships, scholarships, bursaries, medals and prizes in the prescribed manner;
- (p) provide for the residence of the students, establish and maintain halls of residence and may approve or licence a hostel, lodging or boarding place;
- (q) maintain order, discipline and security in a campus of the University;
- (r) promote the extra curricular and recreational activities of the students and make arrangements for promoting health and general welfare of the students;
- (s) demand and receive such fees and other charges as it may determine; and
- (t) perform any other prescribed or ancillary function.
- (2) The University may-
- (a) institute programs for the exchange of students and teachers between the University and any other university, educational institution or research organization;
- (b) develop and implement fund-raising plans;
- (c) accept an examination and the period of study spent by a student of the University at any other university or place of learning equivalent to an examination or period of study of the University and may withdraw such acceptance;
- (d) cooperate with a public authority, university or private organization in the prescribed manner;
- (e) make provision for research, advisory or consultancy services and enter into arrangements with any other institution, public or private body, commercial or industrial enterprise in the prescribed manner;
- (f) receive and manage property transferred and grants, contributions made to the University and to invest any fund in the manner as it may deem fit;
- (g) print and publish research or work;
- (h) admit any college or other educational institution to its privileges or withdraw such privileges in the prescribed manner;
- (i) affiliate or disaffiliate a college or any other educational institution in the prescribed manner; and
- (j) exercise any power ancillary to the above powers or as may be

prescribed.

5. University Open To All Female Gender :-

Subject to the reasonable restrictions as may be prescribed, the University shall be open to all persons of female gender, and admission to the University shall not be denied on the basis of religion, race, creed, caste or colour.

6. Increase In Fee :-

The University shall not, without the approval of the Chancellor, increase any fee or charge in excess of ten percent per annum.

7. Jurisdiction :-

The jurisdiction of the University shall be restricted to the Province of the Punjab.

CHAPTER 3
OFFICERS OF THE UNIVERSITY

8. Officers Of The University :-

The following shall be the officers of the University-

- (a) Chancellor;
- (b) Vice Chancellor;
- (c) Deans;
- (d) chairpersons;
- (e) Registrar;
- (f) Treasurer;
- (g) Controller of Examinations; and
- (h) such other persons as may be prescribed.

9. Chancellor :-

- (1) The Governor of the Punjab shall be the Chancellor of the University.
- (2) The Chancellor or a nominee of the Chancellor shall preside at convocation of the University.
- (3) The University may, subject to the prior approval of the Chancellor, confer honorary degree.
- (4) Subject to this Act, the Chancellor may approve the draft statues submitted by the Syndicate or refer the statues back to the Syndicate for reconsideration.

(5) In the performance of functions under this Act, the Chancellor shall act on the advice of the Chief Minister of the Punjab or, within fifteen days of the advice, refer it back to the Chief Minister for reconsideration; and, if the Chief Minister tenders advice to the Chancellor after reconsideration of the matter, the Chancellor shall act accordingly.

10. Inspection And Inquiry :-

- (1) The Chancellor may direct inspection or inquiry into the affairs of the University.
- (2) The Chancellor shall convey the views with regard to the result of the inspection or inquiry to the Syndicate and may, after ascertaining the views of the Syndicate, recommend any remedial action to the Syndicate.
- (3) The Syndicate shall, within the time specified by the Chancellor, submit report to the Chancellor about the action taken on the recommendation of the Chancellor.
- (4) If the Syndicate fails to take action to the satisfaction of the Chancellor within the specified time, the Chancellor may issue such direction as the Chancellor deems appropriate and the Syndicate shall comply with the direction.
- (5) The Chancellor may set aside a decision or action of the Syndicate, which, in the opinion of the Chancellor, is against the law, interest of academic excellence of the University, religious or cultural ideology, or national integrity.

11. Vice Chancellor :-

- (1) The Chancellor shall, on the advice of the Chief Minister of the Punjab, appoint the Vice Chancellor for a term of four years.
- (2) The Chief Minister shall tender advice on the basis of recommendation of the Search Committee.
- (3) The Search Committee shall recommend to the Chief Minister, in order of preference, a panel of three persons who are suitable for the appointment as Vice Chancellor.
- (4) The Search Committee shall follow the procedure, for search or selection of the panel of persons for the post of Vice Chancellor, as the Government may, by notification, determine.
- (5) The Government shall determine the terms and conditions of service of the Vice Chancellor and the Vice Chancellor shall hold office during the pleasure of the Chancellor.
- (6) If the office of the Vice Chancellor is vacant or the Vice

Chancellor is absent or is unable to perform the functions of her office due to illness or some other cause, the Pro-Vice Chancellor shall perform the duties of the Vice Chancellor.

12. Powers Of The Vice Chancellor :-

- (1) Subject to this Act, the Vice Chancellor shall be the chief executive officer of the University and shall ensure that the provisions of this Act, statutes, regulations and rules are faithfully observed.
- (2) The Vice Chancellor may attend a meeting of any Authority or body of the University.
- (3) Subject to the conditions as may be prescribed, the Vice Chancellor may, in an emergency, take an action which is not otherwise in the competence of the Vice Chancellor and within seven days of taking of such action, shall submit a report of the action taken to the members of the Syndicate; and the Syndicate shall, within thirty days of the action taken by the Vice Chancellor, decide the matter as it deems appropriate.
- (4) Subject to the general supervision and control of the Syndicate, the Vice Chancellor may-
- (a) direct a teacher, officer or other employee of the University to take up such assignment in connection with examination, administration or any other activity in relation to the University;
- (b) sanction by re-appropriation an amount for an unforeseen item not provided for in the budget of the University;
- (c) make appointments of such categories of employees of the University and in such manner as may be prescribed;
- (d) take disciplinary action against a teacher, officer or any other employee of the University in the prescribed manner;
- (e) delegate, subject to such conditions as may be prescribed, any of her powers to a teacher or officer of the University; and
- (f) exercise such other powers as may be prescribed.
- (5) The Vice Chancellor shall prepare an annual report containing information as regards the preceding academic year including disclosure of all relevant facts pertaining to academics, research, administration and finances of the University.
- (6) The Vice Chancellor shall, within three months of the end of an academic year, submit the annual report of the University before the Syndicate.

13. Pro-Vice Chancellor :-

- (1) The Chancellor shall, on the advice of the Chief Minister of the Punjab, appoint the Pro-Vice Chancellor of the University, from amongst the three senior most Professors, for a term of three years.
- (2) The Pro-Vice Chancellor shall perform the functions as may be assigned to her under this Act, statute or regulations.
- (3) The Syndicate or Vice Chancellor may assign any function to the Pro-Vice Chancellor.

14. Registrar :-

- (1) The Syndicate shall, on the recommendation of the Vice Chancellor, appoint a Registrar in such manner and on such terms and conditions as may be prescribed.
- (2) The Syndicate shall not appoint a person as Registrar unless she possesses the prescribed qualifications and experience.
- (3) The Registrar shall be a full-time officer of the University and shall-
- (a) be the administrative head of the secretariat of the University and be responsible for the provision of secretariat support to the Syndicate and the Vice Chancellor;
- (b) be the custodian of the common seal and the academic records of the University;
- (c) maintain a register of the students and graduates in the prescribed manner;
- (d) supervise the process of election, appointment or nomination of a member to an Authority or body of the University in the prescribed manner; and
- (e) perform such other duties as may be prescribed.
- (4) The Registrar shall hold office for a term of three years.

15. Treasurer :-

- (1) The Syndicate shall, on the recommendation of the Vice Chancellor, appoint a Treasurer in such manner and on such terms and conditions as may be prescribed.
- (2) The Syndicate shall not appoint a person as Treasurer unless she possesses the prescribed qualifications and experience.
- (3) The Treasurer shall be the chief financial officer of the University and shall-
- (a) manage the assets, liabilities, receipts, expenditures, funds and investments of the University;
- (b) prepare the annual and revised budget estimates of the

University and present the estimates to the Syndicate;

- (c) ensure that the funds of the University are spent according to the budget or any other special arrangement;
- (d) ensure that the accounts of the University are audited annually and are available for submission to the Syndicate within six months of the end of a financial year; and
- (e) perform such other functions as may be prescribed or assigned to her by the Syndicate.
- (4) The Treasurer shall hold office for a term of three years.

16. Controller Of Examinations :-

- (1) The Syndicate shall, on the recommendation of the Vice Chancellor, appoint a Controller of Examinations in such manner and on such terms and conditions as may be prescribed.
- (2) The Syndicate shall not appoint a person as Controller of Examinations unless she possesses the prescribed qualifications and experience.
- (3) The Controller of Examinations shall be a full-time officer and shall be responsible for all matters connected with the conduct of examinations and perform such other duties as may be prescribed.
- (4) The Controller of Examinations shall hold office for a term of three years.

17. Appointments :-

The University may appoint such persons in its service as may be necessary in such manner and on such terms and conditions as may be prescribed.

CHAPTER 4

AUTHORITIES OF THE University

18. Authorities Of The University :-

- (1) The following shall be the Authorities of the University-
- (a) Syndicate;
- (b) Academic Council;
- (c) Boards of Faculties;
- (d) Board of Advanced Studies and Research;
- (e) Selection Board;
- (f) Finance and Planning Committee; and
- (g) any other Authority as may be prescribed.
- (2) The Syndicate may constitute committees consisting of the

members of the Syndicate or it may create committees consisting of members of the Syndicate or teachers or officers of the University or a combination of all or any of such persons.

19. The Syndicate :-

- (1) The Syndicate shall consist of-
- (i) Vice Chancellor who shall be its Chairperson;
- (ii) Pro-Vice Chancellor;
- (iii) Secretary to the Government, Education Department or a nominee not below the rank of Additional Secretary;
- (iv) Secretary to the Government, Finance Department or a nominee not below the rank of Additional Secretary;
- (v) Secretary to the Government, Law and Parliamentary Affairs Department or a nominee not below the rank of Additional Secretary;
- (vi) Chairman of the Commission or a nominee not below the rank of a whole time member of the Commission;
- (vii) one Vice Chancellor of any public University of the Punjab to be nominated by the Chancellor;
- (viii) three Deans of the faculty to be nominated by the Chancellor;
- (ix) three persons of eminence to be nominated by the Chancellor;
- (x) Chairman Board of Intermediate and Secondary Education, Multan;
- (xi) two Principals of constituent colleges to be nominated by the Government;
- (xii) two Principals of affiliated colleges to be nominated by the Government; and
- (xiii) three women members of the Provincial Assembly of the Punjab to be nominated by the Speaker of the Assembly.
- (2) The Registrar shall be the Secretary of the Syndicate.
- (3) Members of the Syndicate, other than ex-officio members, shall hold office for three years.
- (4) The number of members to constitute the quorum for a meeting of the Syndicate shall be eight.

20. Powers And Duties Of The Syndicate :-

(1) The Syndicate shall be the executive body of the University and shall, subject to the provisions of this Act and statutes, take effective measures to raise the standard of teaching, research, technological development, publication and other academic pursuits and exercise general supervision over the affairs of the University

- and management of the property of the University.
- (2) Without prejudice to the generality of the foregoing powers and subject to the provisions of this Act, the Syndicate may-
- (i) hold, control and administer the property and funds of the University;
- (ii) govern and regulate, with due regard to the advice of the Finance and Planning Committee in this behalf, the finances, accounts and investments of the University and for that purpose, to appoint such agents as it may deem fit;
- (iii) consider and approve the annual report, the annual and revised budget estimates and to re-appropriate funds from one major head of expenditure to another;
- (iv) transfer and accept transfer of movable or immovable property on behalf of the University;
- (v) enter into, vary, carry out or cancel contracts on behalf of the University;
- (vi) cause proper books of account to be kept for all sums of money received and expended by the University and for the assets and liabilities of the University;
- (vii) invest any money belonging to the University including any unapplied income in any of the securities described in section 20 of the Trusts Act 1882 (II of 1882), or in the purchase of immovable property or in such other manner, as it may determine, with the like power of varying such investments;
- (viii) receive and manage any property transferred, grants, bequests, trusts, gifts, donations, endowments and other contributions made to the University;
- (ix) determine the form, custody and regulation of the use of the Common Seal of the University;
- (x) provide buildings, libraries, premises, furniture, apparatus, equipment and other means required for carrying out the work of the University;
- (xi) establish and maintain halls of residence and hostels or approve or license hostels or lodgings for the residence of students; (xii) affiliate or disaffiliate Colleges and Institutes;
- (xiii) admit educational institutions to the privileges of the University and withdraw such privileges;
- (xiv) arrange for the inspection of the academic departments;
- (xv) institute Professorships, Associate Professorships, Assistant Professorships, Lecturerships and other posts and to suspend or abolish such posts;
- (xvi) create, suspend or abolish such administrative, technical,

research, extension or other posts as may be necessary;

(xvii) appoint University teachers and other officers on the recommendation of the Selection Board for teaching and other managerial posts;

(xviii) confer with prior approval of the Chancellor, an honorary degree;

(xix) prescribe the duties of the officers, teachers and other employees of the University and of those working in the University on deputation or on contract;

(xx) appoint members to the various Authorities, committees and bodies in a prescribed manner;

(xxi) remove any person from the membership of any authority if such person has accepted any assignment which involves absence from the University for a continuous period of six months or more;

(xxii) regulate, determine and administer, all other matters concerning the University and to this end exercise all necessary powers not specifically mentioned in this Act and statutes but not inconsistent with the provisions of this Act;

(xxiii) appoint Professor Emeritus on such terms and conditions as may be prescribed;

(xxiv) suspend, punish and remove from service in the prescribed manner officers, teachers and employees whom it is empowered to appoint;

(xxv) consider and approve regulations recommended by the Academic Council;

(xxvi) approve statutes and recommend those drafts of the statutes, for approval of the Chancellor, which pertain to terms and conditions of service of the University employees;

(xxvii) delegate any of its powers to an Authority or officer or a committee or sub-committee; and

(xxviii) perform such other functions as may be assigned to it under this Act and the statutes.

21. Academic Council:-

- (1) The Academic Council shall consist of-
- (i) Vice Chancellor who shall be its Chairperson;
- (ii) Deans;
- (iii) chairpersons;
- (iv) three Principals of affiliated colleges nominated by the Syndicate;
- (v) all Professors including Professors Emeritus;

- (vi) two Associate Professors, two Assistant Professors and two lecturers to be elected from amongst themselves;
- (vii) three persons of eminence to be nominated by the Syndicate;
- (viii) Secretary to the Government, Education Department or a nominee not below the rank of Deputy Secretary;
- (ix) five experts in the field of education to be nominated by the Chancellor;
- (x) Registrar (Member/Secretary);
- (xi) Controller of Examinations; and
- (xii) Librarian of the University.
- (2) The members of the Academic Council, other than ex-officio members, shall hold office for three years; and if the office of any such member becomes vacant before the expiry of the term, the vacancy shall be filled for the remaining period in the prescribed manner.
- (3) The quorum for a meeting of the Academic Council shall be one-third of the total number of members, a fraction being counted as one.

22. Powers And Duties Of The Academic Council :-

- (1) The Academic Council shall be the academic body of the University and may lay down proper standards of instruction, research, publication and examination and to regulate and promote the academic life of the University and affiliated colleges.
- (2) In particular and without prejudice to the generality of the foregoing provisions, the Academic Council may-
- (i) advise the Syndicate on academic matters;
- (ii) regulate teaching, research and examinations;
- (iii) regulate the admission of students to the courses of studies and examinations of the University and affiliated colleges;
- (iv) regulate the award of studentships, scholarships, medals and prizes;
- (v) regulate the conduct and discipline of students of the University and affiliated colleges;
- (vi) propose to the Syndicate schemes for the constitution and organization of faculties, institutes and other academic bodies;
- (vii) propose regulations on the recommendations of the Boards of Faculties and the Boards of Studies for consideration and approval of the Syndicate;
- (viii) propose for each academic year, on the recommendations of the Boards of Studies, regulations prescribing the courses of

studies, the syllabi and the outlines of tests for all examinations; provided that, if the recommendations of a Board of Faculties or the Board of Studies are not received by the prescribed date, the Academic Council may, subject to the approval of the Syndicate, permit such regulations to continue for the following years;

- (ix) recognize the examinations of other Universities or examining bodies as equivalent to the corresponding examinations of the University;
- (x) appoint members to the Authorities in accordance with the provisions of this Act; and
- (xi) perform such other functions as may be prescribed by the statutes.

23. Board Of Faculty :-

- (1) There shall be a Board of Faculty for each faculty which shall consist of-
- (a) Dean of the faculty (Chairperson);
- (b) Professors and the chairpersons in the faculty;
- (c) two teachers to be nominated by the Academic Council on the basis of their specialized knowledge of the subjects which, though not assigned to the faculty, have in the opinion of the Academic Council, important bearing on the subjects assigned to the faculty;
- (d) two experts in the field from outside the University to be appointed by the Syndicate; and
- (e) one member to be nominated by the Vice Chancellor.
- (2) The members other than ex-officio members of a Board of faculty shall hold office for a period of three years.
- (3) The quorum for a meeting of a Board of faculty shall be one half of the total number of members.
- (4) A Board of faculty, subject to the general control of the Syndicate and Academic Council, may-
- (a) co-ordinate the teaching and research work in the subjects assigned to the faculty;
- (b) scrutinize the recommendations of a Board of Studies comprising a faculty with regard to the appointment of papersetters and examiners for graduate and postgraduate examinations and to forward the panels of suitable papersetters and examiners for each examination to the Vice Chancellor;
- (c) consider any other academic matter relating to the faculty and to submit its report to the Academic Council;
- (d) prepare a comprehensive annual report regarding the

performance of each department, constituent college or Institute comprising the faculty for presentation to the Academic Council; and

(e) perform such other functions as may be prescribed by statutes.

24. Board Of Advanced Studies And Research :-

- (1) The Board of Advanced Studies and Research shall consist of-
- (a) Vice Chancellor (Chairperson);
- (b) all the Deans;
- (c) Controller of Examinations;
- (d) one University Professor from each faculty to be nominated by the Syndicate;
- (e) one member to be nominated by the Vice Chancellor;
- (f) three members from the relevant field, research organizations and Government, to be nominated by the Syndicate; and
- (g) Registrar (Secretary).
- (2) The term of office of the members of the Board of Advanced Studies and Research other than ex-officio members shall be three years.
- (3) The quorum for a meeting of the Board of Advanced Studies and Research shall be one half of the total number of members.

25. Functions Of The Board Of Advanced Studies And Research:-

The Board of Advanced Studies and Research shall-

- (a) advise an Authority on all matters connected with the promotion of advanced studies and research publication in the University;
- (b) consider and report to an Authority with regard to a research degree of the University;
- (c) propose regulations regarding the award of a research degree;
- (d) appoint supervisors for a postgraduate research student and to approve title and synopses of a thesis or dissertation;
- (e) recommend panels of names of examiners for evaluation of a research examination; and
- (f) perform such other functions as may be prescribed by the statutes.

26. Selection Board :-

(1) The Selection Board shall consist of-

- (a) Vice Chancellor (Chairperson);
- (b) Dean of the faculty concerned;
- (c) chairperson concerned;
- (d) one member of the Syndicate to be nominated by the Syndicate;
- (e) one eminent scholar to be nominated by the Syndicate;
- (f) two experts to be nominated by the Government; and
- (g) Registrar (Secretary).
- (2) The members other than ex-officio members shall hold office for a period of three years.
- (3) Five members including at least one expert shall constitute the quorum for a meeting of the Selection Board.
- (4) No member who is a candidate or whose family member is a candidate, for a post to which appointment is to be made, shall take part in the proceedings of the Selection Board for selection of a candidate on such post.
- (5) In selection of candidates for the post of Professor or Associate Professor, the Selection Board shall co-opt or consult three experts in the subject and in selecting candidates for any other teaching post, two experts in the subject, to be nominated by the Vice Chancellor from a standing list of experts for each subject approved by the Syndicate.
- (6) The Syndicate may approve or revise the standing list of experts of a subject on the recommendation of the Selection Board.

27. Functions Of The Selection Board :-

The Selection Board shall-

- (a) consider the applications and recommend to the Syndicate, the names of suitable candidates for appointment to teaching and other posts and recommend suitable salary for the selected candidate; and
- (b) consider all cases of promotion or selection of officers of the University and recommend the names of suitable candidates for such promotion or selection to the Syndicate.

28. Finance And Planning Committee :-

- (1) The Finance and Planning Committee shall consist of-
- (a) Vice Chancellor (Chairperson);
- (b) all the Deans;
- (c) one member of the Syndicate to be nominated by the Syndicate;

- (d) one member of the Academic Council to be nominated by the Academic Council;
- (e) one representative each from Education Department and Finance Department of the Government not below the rank of a Deputy Secretary;
- (f) Director Planning or any other nominee of the Commission; and
- (g) Registrar;
- (h) Treasurer (Secretary).
- (2) The term of office of the nominated members shall be three years.
- (3) Five members of the Finance and Planning Committee shall constitute the quorum for a meeting of the Finance and Planning Committee.

29. Functions Of The Finance And Planning Committee :-

The Finance and Planning Committee shall-

- (a) prepare the annual statement of accounts and propose annual budget estimates and make recommendations to the Syndicate;
- (b) review periodically the financial position of the University;
- (c) advise the Syndicate on all matters relating to finance, investments and accounts of the University; and
- (d) perform such other functions as may be prescribed by the statutes.

30. Appointment Of Committees By Authorities :-

Any Authority may constitute such standing, special or advisory committees as it may deem fit, and appoint to such committees persons who may not be its members.

CHAPTER 5

STATUTES, REGULATION AND RULES

31. Statutes :-

- (1) Subject to the provisions of this Act, Syndicate may make statutes or recommend statutes relating to the matters specified in clauses (i) and (ii) of sub-section (2) to the Chancellor.
- (2) The statutes may be made to provide for and regulate all or any of the following matters-
- (i) scales of pay, method of recruitment and other terms and conditions of service of officers, teachers and other employees of the University and the constitution of their pension, insurance,

- gratuity, provident fund and benevolent fund;
- (ii) conduct and discipline of the officers, teachers and other employees of the University;
- (iii) constitution, powers and duties of the Authorities and conduct of elections to such Authorities and related matters;
- (iv) affiliation and disaffiliation of colleges, institutes, etc. and related matters;
- (v) admission of educational institutions to the privileges of the University and the withdrawal of such privileges;
- (vi) establishment of Institutes, faculties, colleges, departments and academic divisions;
- (vii) powers and duties of officers, teachers and employees of the University;
- (viii) conditions for appointment of Professors Emeritus;
- (ix) conditions on which the University may enter into arrangements with public bodies or other organizations for purposes of research and advisory services;
- (x) general scheme of studies including the duration of courses, the system of examinations and the number of subjects and papers for examinations;
- (xi) award of honorary degrees;
- (xii) maintenance of register of students and registered graduates;
- (xiii) conduct of elections for membership of Authorities of the University and related matters; and
- (xiv) all other matters which are to be or may be prescribed or regulated by statutes.
- (3) The Syndicate shall recommend statutes under clauses (i) and
- (ii) of subsection (2) to the Chancellor who may approve it with or without any modification or may refer it back to the Syndicate for reconsideration or may reject it.

32. Regulations :-

- (1) Subject to the provisions of this Act and the statutes, the Syndicate may, on the recommendation of the Academic Council, frame regulations in respect of all or any of the following matters-
- (i) courses of study for degrees, diplomas and certificates of the University;
- (ii) manner and method of teaching conducted in the University and affiliated colleges;
- (iii) admission of students to the University and conditions under which they are admitted or allowed to take courses and

- examinations of the University and become eligible for the award of degrees, diplomas and certificates;
- (iv) fees and other charges to be paid by students for admission to the courses of studies and the examinations of the University;
- (v) conduct of examinations;
- (vi) conduct and discipline of students of the University;
- (vii) conditions of residence of the students of the University or colleges including the levying of fee for residence in halls of residence and hostels and approval of hostels, and lodgings for students:
- (viii) conditions for acquiring research degrees;
- (ix) institution of fellowships, scholarships, medals and prizes;
- (x) institution of stipends and free and half-free studentships;
- (xi) academic costume;
- (xii) use of the library;
- (xiii) formation of teaching departments and Boards of Studies; and (xiv) all other matters which under this Act or the statutes are to
- be or may be prescribed by regulations.
- (2) The Academic Council shall prepare and submit the regulations to the Syndicate and the Syndicate may approve them with or without modifications or refer them back to the Academic Council for reconsideration or reject them.

33. Rules :-

- (1) An Authority or a body of the University may make rules consistent with this Act, statutes and regulations, to regulate the conduct of its business.
- (2) The Syndicate may direct any Authority or body of the University to amend or repeal any rules made by the Authority or body.

CHAPTER 6 FINANCIAL PROVISIONS

34. University Fund :-

- (1) There shall be a fund to be known as the Women University of Multan Fund which shall vest in the University and to which shall be credited all sums received by the University.
- (2) The University may accept donations in the shape of land, vehicle, equipment or any other item that may facilitate the functioning of the University and all such donations shall be used, maintained and disposed of by the University in the prescribed

manner.

35. Budget, Audit And Accounts :-

- (1) The budget of the University shall be approved and its accounts shall be maintained and audited in such manner as may be prescribed by the Syndicate.
- (2) The Syndicate may approve the budget of the University, appropriations of accounts of the University and settle an audit para relating to the audit of the University.
- (3) The Syndicate may delegate the power of appropriation or reappropriation of funds to an officer of the University.

CHAPTER 7 MISCELLANEOUS

36. Appeal To Syndicate :-

- (1) If an order is passed by an Authority, body or officer of the University, other than the Chancellor, and an appeal against the order is not provided under the statutes or regulations, any aggrieved person may prefer an appeal against the order to the Syndicate.
- (2) The Syndicate may constitute a committee of its members to hear and dispose of any appeal on behalf of the Syndicate.
- (3) If a member of the Syndicate is the officer who passed the order or who is also member of the Authority against whose order appeal is filed before the Syndicate, such member shall not hear the appeal as member of the Syndicate or committee constituted to hear and dispose of the appeal.

37. Removal Of Difficulties :-

If any difficulty arises in giving effect to any of the provisions of this Act, the Government may give such directions, not inconsistent with this Act, as it may consider necessary for the removal of such difficulty.

38. Indemnity:

No suit or legal proceedings shall lie against the Government, the University or any Authority, officer or employee of the Government or the University or any person in respect of any thing which is done in good faith under the Act.